

ITEM NO.23

COURT NO.14

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1444-1445/2023

KAMLA RAI

Appellant(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

IA No. 83664/2023 - STAY APPLICATION)

WITH

CONMT.PET.(C) No.948-949/2023 in C.A. No. 1444-1445/2023 (III-A)

IA No. 84772/2023 - EXEMPTION FROM FILING O.T.)

Date : 17-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Arijit Prasad, Sr. Adv.
Mr. Shail Kumar Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, AOR
Mr. Vijay Nand Tripathi, Adv.
Mr. V. Gautam, Adv.

Mr. Anand Varma, AOR
Ms. Apoorva Pandey, Adv.
Ms. Adyasha Nanda, Adv.

For Respondent(s) Mr. Anand Varma, AOR
Ms. Apoorva Pandey, Adv.
Ms. Adyasha Nanda, Adv.

Mr. Jitendra Mohapatra, Adv.
Ms. Jasleen Kaur Sawhney, Adv.
Mr. Kedar Nath Tripathy, AOR
Mr. Achintya Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CONMT.PET.(C) No.948-949/2023 in C.A. No. 1444-1445/2023

Heard the learned counsel for the petitioner.

The counsel would refer to the decree passed on 29.05.2009 by the learned Trial Court in Original Suit No.292/1994 as also the *staus quo* order passed by this Court on 07.01.2019 in SLP (C)Diary No.45892/2018 and then advert to the Show Cause Notice dated 05.03.2020 and the consequential order prohibiting entry into the suit premises by the competent officer of the Gorakhpur Development Authority and with these projection it is submitted that there is contempt of this Court's order, committed by the respondent.

We have carefully perused the purport of the decree as also the *status quo* order passed by this court. Necessary actions appear to have been taken by the Gorakhpur Development Authority. In any case, these developments were in the year 2020 and the present contempt petition is filed only in the year 2023.

Considering the above, we are of the view that no action needs to be taken in the present contempt petitions and the same are dismissed.

In view this order, the IA No.83664/2023 for stay is also disposed of.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR